

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 22/2025

IN THE MATTER OF:

Association for Blind and Leprosy Eradication
(ABLE CHARITIES)

...Appellant

Vs

Haryana State Pollution Control Board & Ors.

...Respondents

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Filed By:

Date: 25.07.2025



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

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**REPLY ON BEHALF OF RESPONDENT 1i.e. HARYANA STATE
POLLUTION CONTROL BOARD**

Most Respectfully Showeth:

1. That by way of present appeal, the appellant has challenged the closure order dated 19.02.2025 directing the closure of the unit.
2. That the appellant has sought the reliefs which are not maintainable in the appeal filed under Section 16 of the NGT Act, 2010. The appellant has prayed for direction to answering respondent to issue CTO. Such mandamus sought by the appellant is not maintainable and appellant is required to fulfill essential parameters including documents. The appellant has not sought remedies available in law against refusal of CTO. It is further submitted that prayers No. C to E are also beyond the scope of environmental provisions, hence not maintainable. In regard to prayer (A) and (F), answering respondent is making its submissions in following paragraphs.
3. That appellant has concealed the material fact that a comprehensive Action Taken Report in OA No. 806/2024 has been filed on 28.02.2025 before this Hon'ble Tribunal submitting all relevant facts. Copy of report dated 28.02.2025 (without annexures) is annexed as **Annexure-R/1**. The unit is still not having CLU certificate which is a mandatory document for obtaining CTO. The unit is neither having CTO nor BMW authorization after 31/03/2023 and 31/03/2024 respectively. Refusal of CTO vide letter dated 28.07.2024 and refusal of Authorization under BMW Rules, 2016 have never been challenged at appropriate Forum. Thus, closure order is justified and does not warrant interference from this Hon'ble Tribunal.
4. That in compliance with the closure order dated 19.02.2025, the unit was visited on 24.02.2025. The facility was given a four-hour window

to cease its operations, following which the following machinery was sealed:

- X-Ray Machine
- Effluent Treatment Plant (ETP)
- Dialysis Unit (06 Nos.)
- CRM Machine
- DG Sets (02 Nos.)

It is being clarified that only the plant and machinery were sealed. No rooms, including Skin Specialist Rooms, Laboratories, General OPD, Dental Rooms, Pharmacy, or Eye Testing Rooms (09 Nos.) were sealed, as incorrectly alleged in the appeal. Further, electricity disconnection was carried out by DHBVN on 24.02.2024 in compliance with the closure order. Copy of the closure compliance is annexed as **Annexure-R/2**.

5. That unit was having CTO, valid upto to 31.03.2023 on the basis of CLU (conditional LoI) dated 09.05.2003 which was already revoked by the DTCP, Chandigarh on 15.01.2010 and presently unit was not having valid CLU. Current status of CLU submitted by DTCP is annexed as **Annexure-R/3**.
6. That facts leading to passing of closure order dated 19.02.2024 are narrated in brief as below:
 - (i) After expiry of CTO on 31.03.2023, unit applied for renewal of CTO. Considering deficiencies in application, Show Cause Notice was issued to the appellant unit and CTO was refused vide letter dated 28.07.2023 with reasons mentioned therein. Copy of refusal of CTO vide letter dated 28.07.2023 is annexed as Annexure-A/9 (Pg No.130) with the appeal. The appellant never challenged the refusal of consent dated 28.07.2023
 - (ii) On 28.08.2023, Show Cause Notice was issued to the appellant unit for closure, prosecution and imposition of environment compensation for reasons mentioned in the SCN dated 28.08.2023, copy of which is annexed with appeal as Annexure-A/11 (Pg 141-144).
 - (iii) Last BMW authorization granted for 25 beds was valid upto 31/03/2024. The appellant submitted BMW authorization application dated 29.04.2024 and 12.06.2024 which were refused on 05.06.2024 and 24.07.2024 respectively for reasons mentioned in refusal letters. Copy of refusal letter dated 24.07.2024 of BMW

authorisation is annexed as Annexure-A/32 (Pg 226). These refusal of authorisation under BMW Rules have never been challenged and after 31.03.2024, the appellant Unit was operating without BMW authorization.

- (iv) In the meantime, a letter petition dated 26.10.2023 was registered as OA No.806/2024 and this Hon'ble Tribunal vide order dated 23.08.2024 constituted a committee and directed to examine the matter and in case of violation to take appropriate punitive, prohibitive, preventive and remedial action. Copy of order dated 23.08.2024 is annexed with appeal as Annexure-A/39 (Pg 253).
- (v) In compliance of order dated 23.08.2024, Joint Committee (JC) inspected the unit on 28.10.2024 and JC found deficiencies including non-operational ETP. Sample of effluent bypassed and collected in tank was also taken. Copy of Joint Committee Report dated 28.10.2024 and Analysis Report of samples collected is annexed with appeal as Annexure-A/37 Colly (Pg 237-249). As per Analysis Report, sample of effluent bypassed and collected in tank was found beyond permissible limits. Site inspection and sample collection was done in the presence of unit's representative. A certificate was also signed and stamped by unit's representative to the effect that sample of Trade Effluent of unit has been collected and marked and sealed in his presence. While signing said certificate, no objection was raised by unit's representative regarding sampling from inlet as alleged in the appeal. Further, spot inspection was done taking enough time and samples collection was done as per procedure in the presence of unit's representative. Copy of certificate dated 28.10.2024 is annexed herewith as **Annexure-R/4**.
- (vi) On the basis of deficiencies observed by joint committee and Analysis report of effluent sample, a SCN dated 11.11.2024 was issued to the unit. Copy of SCN dated 11.11.2024 is annexed with appeal as Annexure-A/40 (Pg 257-260).
- (vii) Unit vide email dated 16.11.2024 sought a month time to submit reply. Copy of email dated 16.11.2024 received from appellant unit is annexed herewith as **Annexure-R/5**. Reply dated 12.11.2024 and 14.11.2024 as alleged in appeal were neither submitted to HSPCB nor referred in email dated 16.11.2024. However, reply dated

01.12.2024 through Advocate was submitted to HSPCB. It was admitted in reply that ETP operator was on leave. No observation w.r.t. non-operational ETP, logbook etc mentioned in SCN was objected in the reply. Copy of reply dated 01.12.2024 is annexed with appeal as Annexure-A/44 (Pg 268-277).

(viii) After considering reply and submissions of the unit, on 23.12.2024, the Regional Office, Palwal was recommending closure action to Head Office through e-portal namely Haryana Online Consent Management & Monitoring System (HROCMMS). While recommending the Closure Action through e-portal, technical difficulty was faced as SCN dated 11.11.2024 already issued was not being reflected and system could not be progressed further. Therefore, formal SCN dated 23.12.2024 of one day was issued through online portal and thereafter, recommendations of closure action were made on 26.12.2024. Closure Order was issued on 19.02.2025 which was marked to concerned Field Officer, HSPCB on 21.02.2025. Closure order was complied on 24.02.2025.

7. That it is being clarified that no inspection was carried out on 12.12.2024 as alleged, rather inspection details dated 28.10.2023 were incorporated in online system on 11.12.2024 which took date of inspection as 12.12.2024.
8. That the appellant alleged that joint committee visited the hospital premises of appellant on 28.10.2024 and only collected the untreated Water from the inlet and did not collect the water from the outlet and prepared the negative report dated 05.11.2024 accordingly whereas the unit, in its own appeal (Para 5 IV), has admitted that dialysis machines generate effluent through integrated RO systems. However, during inspection, the ETP was found non-operational—this fact also acknowledged by the unit in its reply dated 14.11.2024 (Pg 262 of appeal, though not submitted to HSPCB). Photographs confirming ETP non-functionality were pasted in report dated 28.02.2025. As the ETP was not operational, only bypass samples could be collected, confirming no treatment was taking place. Unit was not able to submit logbook of ETP operation and ETP sludge record generation was not maintained. Flow meters and Energy meter as meters were not installed.
9. That the appellant alleged that HSPCB issued a show cause notice dated 23.12.2024 to the appellant pursuant to the order dated

23.08.2024 in O.A No. 806/2024, wherein they have provided just one day to reply and subsequently take action under section 31.A of the Air Act and 33A of Water Act. The reason of this formal SCN has already been clarified in preceding paragraph. It is submitted that the unit was already issued SCN on 11.11.2024 and also sufficient time was granted (more than a month) to the unit on its request. But the status of the unit was same and unit was not able to obtain neither NHAI NOC nor CLU, CTO and BMW authorization. After considering reply and submissions of the unit, on 23.12.2024, the Regional Office, Palwal was recommending closure action to Head Office through e-portal namely Haryana Online Consent Management & Monitoring System (HROCMMS). While recommending the Closure Action through e-portal, technical difficulty was faced as SCN dated 11.11.2024 already issued was not being reflected and system could not be progressed further. Therefore, formal SCN dated 23.12.2024 of one day was issued through online portal and thereafter, recommendations of closure action were made on 26.12.2024. Closure Order was issued on 19.02.2025 which was marked to concerned Field Officer, HSPCB on 21.02.2025 and implemented on 24.02.2025.

10. The unit has consistently been given adequate time to comply with the requirements and no action has been taken in haste by the HSPCB. At present, the unit still does not possess the mandatory documents necessary for the grant of Consent to Operate and Bio-Medical Waste Authorization. It is not feasible to process or grant these permissions solely based on the unit's written submissions. Additionally, the unit has failed to maintain any operational records of the ETP or the electricity meter, which are essential to verify whether the ETP was being operated regularly and that effluents were not being bypassed. Unit may obtain the requisite permissions and apply fresh for CTO and BMW authorisation with the answering respondent alongwith requisite documents.

This reply is submitted for kind consideration of this Hon'ble Tribunal.

Satinder Pal, SEE
Panchkula

ok
25/7/2025

Place: Panchkula
Date 25.07.2025



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Appeal No. 22/2025

IN THE MATTER OF:

Association for Blind and Leprosy Eradication
(ABLE CHARITIES)

...Petitioner

Vs

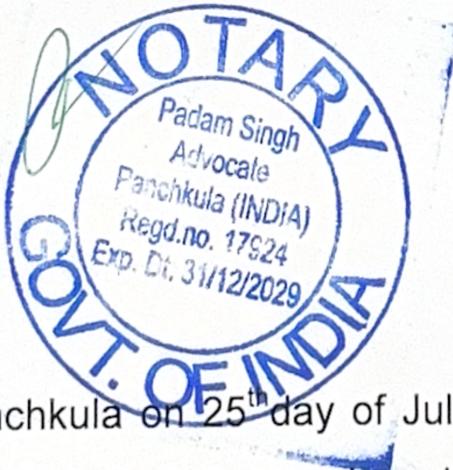
Haryana State Pollution Control Board & Ors.... Respondents

AFFIDAVIT

I, Satinder Pal, Senior Environmental Engineer, Haryana State Pollution Control Board, aged about 54 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.
3. That Annexures are true copy of their originals.

Verification:



OK
25/7/2025
Deponent

Verified at Panchkula on 25th day of July, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

25 JUL 2025

ATTESTED
PADAM SINGH
NOTARY PUBLIC,
PANCHKULA

OK
25/7/2025
Deponent



HSPCB/PAL/2024/ 1295

Date: 28.02.2025

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email ID:- judicial-ngt@gov.in

Sub. - Joint inspection report in the matter of Original application No.806/2024 in compliance of Hon'ble National Green Tribunal orders In .

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 23.08.2024 in the matter of O.A. No. 806/2024 titled as Prabhjot Sodhi Vs State of Haryana has directed as under:-

"We accordingly, constitute a Joint Committee comprising District Magistrate, Palwal and HSPCB.

District Magistrate, Palwal shall be the Nodal Agency for coordination and compliance of this order.

The said Committee shall examine the matter including relevant documents, visit the site, and find out whether there is any violation of environmental laws and norms on the part of the above hospital. If they find any violation, appropriate punitive, prohibitive, preventive and remedial action shall be taken in accordance with law after giving due opportunity of hearing to the concerned stakeholders, within two months

A Compliance Report shall be submitted with Registrar General of this Tribunal, who, if any further order is required, shall place the matter before the Bench With the above observations/directions this Original Application is disposed of.

A copy of this order be forwarded to District Magistrate, Palwal and Haryana State Pollution Control Board by e-mail for compliance compliance."

In compliance of above said orders, the report of joint committee of State PCB, and Deputy Commissioner, Palwal is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Regional Officer,
Palwal Region
For Haryana State Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No.806/2024

IN THE MATTER OF:

Prabhjot Sodhi

Vs

...Petitioner

State of Haryana

...Respondents

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Commissioner, Palwal to depute the concerned officer/nominee within 07 Days for conducting the inspection so that factual and Action Taken Report may be submitted before Hon'ble National Green Tribunal, New Delhi well within time (**Annexure R/1**). The Deputy Commissioner, Palwal deputed concerned area Sub-District Magistrate as his nominee for the joint inspection vide letter dated 09.10.2024 (**Annexure R/2**). The said Health Care Facility (HCF) i.e. Association for Blind and Leprosy Eradication Hospital located in Behrola, District Palwal, State of Haryana was visited by Joint Committee on 28.10.2024. As per the grievance raised in this OA, the hospital has been constructed without obtaining requisite clearance from Town and Country Planning Department, hence, District Town Planner, Palwal was also directed to join the inspection. The joint team comprising of:

1. Smt Jyoti, IAS, SDM, Palwal
2. Smt Akansha Tanwar, Regional Officer, Palwal
3. Sh Narender Nain, DTP, Palwal

The joint committee visited the site on 28.10.2024 and observations of the committee are mentioned as under:

- (i) During inspection, it was found that the said facility is a 25 bedded charitable health care facility that caters to eye treatment including surgery and kidney dialysis.
- (ii) At the time of inspection the president of the facility Sh. Prem Kumar Khullar, his 03 staff members, 01 doctor and 02 patients were found in the facility.





(iii) During inspection, it was observed that, the said facility do not have Change of Land Use (CLU) permission from Town &Country Planning Department. The CLU of the facility was considered for construction of health institution vide Director Town & Country Planning, Haryana, Vide Memo No. F- 750-8DP-2003/6965 dated 09/05/2003 (**Annexure R/3**) subject to fulfilment of certain conditions. The president of the facility failed to submit compliance of the conditions to Town & Country Planning Department.

5. That the facility obtained Consent to Operate from HSPCB Vide No. HSPCB/Consent/: 329986522PALCTO21142409 Dated: 31/03/2022 which was valid upto 31/03/2023 (**Annexure R/4**). Thereafter, though the facility applied for CTO but the CTO applications were refused due to various documental deficiencies including CLU. Lastly, CTO was refused on 19.10.2023.

6. Unit has obtained Biomedical Waste Authorization valid from 18/12/2021 to 31/03/2024 (**Annexure R/5**) and after that unit applied for the authorization but the same was refused due to documental deficiencies. Presently facility is not having Biomedical waste Authorization under Biomedical Waste Management Rules, 2016. Though, the said facility has agreement with the Common Biomedical Waste Treatment Facilities (CBWTF) i.e. Golden Eagle Waste Management Company, village Jasana, District, Faridabad for disposal of biomedical waste. (**Annexure R/6**)
7. Further during inspection, it was observed that unit has provided separate bins and storage site for different kind of Biomedical waste storage and there was no dumping of bio medical waste in the pits as alleged in the complaint.



8. During inspection, Effluent Treatment Plant of the said facility found non-operational and unit found bypassing the effluent which is going to two underground tanks from where samples were collected and sent to laboratory for analysis. No logbook of ETP operation was maintained by the HCF. Further, no flow meter and separate energy meter were provided by the unit. No record of ETP sludge management or agreement was provided by the unit.





9. The president of the facility Sh. Prem Kumar Khullar was told about the environmental violations committed by him by running the facility in violation of Water Act 1974 and Air Act 1981. He was heard by the joint committee but he was not able to justify his actions. He was asked to give his submissions in writing.

Action Taken:

1. As per analysis report no. 1644 dated 05/11/2024 the parameters of ETP bypass were found exceeding the prescribed limit (**Annexure R/7**). It is pertinent to mention here that there is no sewer line connection available with the facility. Show Cause Notice for closure vide no. HSPCB/ PAL/2024/650 dated 11.11.2024 was issued under section 33-A of Water (Prevention and Control of Pollution) Act, 1974, under section 31-A of Air (Prevention and Control of Pollution) Act, 1981, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and imposition of environmental compensation to the unit (**Annexure R/8**). This notice

was delivered by hand. The unit submitted its reply and written submissions on 01/12/2024 (**Annexure R/9**).

2. After considering reply and submissions of the unit, on 23.12.2024, the Regional Office, Palwal was recommending closure action to Head Office through e-portal namely Haryana Online Consent Management & Monitoring System (HROCMMS). While recommending the Closure Action through e-portal, technical difficulty was faced as SCN dated 11.11.2024 already issued was not being reflected and system could not be progressed further. Therefore, formal SCN dated 23.12.2024 of one day was issued through online portal and thereafter, recommendations of closure action were made on 26.12.2024. Closure Order was issued on 19.02.2025 (**Annexure R/10**) which was marked to concerned Field Officer, HSPCB on 21.02.2025.
3. The closure order was complied on 24/02/2025 by sealing the machineries after giving a time of four hours to the facility owner to stop its operations.
4. Letter for disconnection of Electricity to DHBVN has been sent vide letter dated 24/02/2025 (**Annexure R/11**).
5. Further, Environment Compensation Rs 43,43,750/- for violations against the unit has been recommended to the Head office, HSPCB on 24/02/2025 (**Annexure R/12**).
6. The prosecution action has been initiated and the complaints under relevant acts shall be filed after the sanction is approved by Head Office, HSPCB.
7. That closure action has been completed on 24.02.2025 and present report is being filed on 28.02.2025. Therefore, report could not be submitted within two months as granted by this Hon'ble Tribunal. However, said delay was neither wilful nor intentional. Delay in submitting the report is regretted. Delay in filing the report may kindly be condoned and present report may kindly be taken on record.


Regional Officer
Palwal, HSPCB


Sub Divisional Magistrate,
Palwal
28/2/25



Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal
Website – www.hspcb.gov.in E-Mail -
hspcbropal@gmail.com



No. HSPCB/PAL/2024/1264

Dated: 24/02/2025

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula

Sub: Compliance report of Closure order M/s Association for Blindness and Leprosy Eradication, Delhi – Mathura Highway, Village – Bahrola, District – Palwal.

Ref: Head Office File No. HSPCB/PAL/2025/INS/87829481CONCO001- 005, Dated 19/02/2025.

In this connection, it is submitted that in compliance of closure order against above said unit received vide under reference to this office, the unit visited by the under signed on 24/02/2025. Copy of closure order has been handed over to the representative of the unit at site and machinery has been sealed. The site photographs are attached herewith.

Submitted for kind information and further necessary action please.

DA/1. Compliance Report
2. Photographs of the unit

Digitally signed
by AKANSHA
TANWAR
Date: 2025.02.24
15:17:14 +05'30'

**AKANSHA
TANWAR**

Regional Officer
Palwal Region

COMPLIANCE REPORT OF CLOSURE ORDER PASSED AGAINST

M/s Association for Blindness and Leprosy Eradication,
Delhi - Mathura highway, village - Bahrola, Palwal.

In compliance of the order passed by the Worthy Chairman, Haryana State
 Pollution Control Board, Panchkula vide Head Office Order No. HUPES/PAL/2025/INS/8782-4481 dated 19.02.2025 ^{comd}
 under section 33A/31A of Water/Air Act against the above said unit. The unit has been visited
 on dated 24.02.2025 to close down the Plant, Machinery & D.G. Sets of the above said unit by
 the following officers:-

1. Dr. Anju Rani, Ci 'B'
2. Sh. Prashant Raj, AET

The representative of the unit Sh. Prem Kumar Khullar, President
 owners/Authorized Signatory, who is present in person at the time of sealing of the unit has
 been intimated of the said orders and copy of the closure order has been delivered to him.

After giving due time for the completion of running process, the unit has been
 closed by sealing its plant and Machinery and DG sets as per details given below:

1. X-Ray machine, ETP, Dialysis unit (06 No.)
2. CRM Machine,
3. DG (02 NO - 62.5 and 40 KVA)
4. Vinay, Administrative Manager for

Sh. Prem Kumar Khullar, Pres. the representative of the units
 who was present at the time of sealing and closing of the unit has not shown any stay orders
 of any Court of law in this regard. However the unit remains in possession of its owners. They
 will be themselves responsible for watch and ward of the industry.


Impression of Seal

and Signature:

Prem Kumar Khullar,
 For Association For Blindness And Leprosy Eradication

for Vinay
29/02/2025
 Authorised Signatory

Unit Representative name and

Signature

विषय:-

Status report regarding M/s Association for Blindness and Leprosy Eradication, Delhi-Mathura Road, Bahrola, District-Palwal.

हवाला:-

Haryana State Pollution Control Board कार्यालय के पत्र क्रमांक HSPCB/PAL/2025/121 dated 07.05.2025 के संदर्भ में।

उपरोक्त विषय के सन्दर्भ में आपको अवगत कराया जाता है कि कार्यालय अभिलेखानुसार खसरा नं० 15//18, 23, 24, 24//4, 5, 6, 7 मौजा-बहरोला, तहसील व जिला-पलवल में अस्पताल चलाने के लिए आवेदक श्री प्रेम कुमार खुल्लर, अध्यक्ष (M/s Association for Blindness and Leprosy Eradication Delhi-Mathura Road, Bahrola, District-Palwal) द्वारा दिनांक 18.02.1999 को सी.एल.यू की अनुमति लेने के लिए आवेदन किया गया था। जिसको महानिदेशक नगर तथा ग्राम आयोजना विभाग हरियाणा चंडीगढ़ ने दिनांक 04.08.2000 को आवेदन को रद्द कर दिया गया था। आवेदक द्वारा दोबारा से दिनांक 22.03.2001 को किये गये आवेदन को मद्देनजर रखते हुए जिसको महानिदेशक नगर तथा ग्राम आयोजना विभाग हरियाणा चंडीगढ़ दिनांक 09.05.2003 को L.O.I. जारी कर दी गयी जिसमें अनधिकृत निर्माण को कंपाउंड करने की शर्त रखी गयी थी परन्तु आवेदक द्वारा उपरोक्त शर्त को पूरा नहीं किया गया व नियमानुसार महानिदेशक नगर तथा ग्राम आयोजना विभाग हरियाणा चंडीगढ़ कार्यालय द्वारा दिनांक 15.01.2010 को उक्त LOI रिजेक्ट कर दिया था।

इसके बाद श्री प्रेम कुमार खुल्लर, अध्यक्ष (M/s Association for Blindness and Leprosy Eradication Delhi-Mathura Road, Bahrola, District-Palwal) द्वारा पुनः दिनांक 11.04.2011 को आवेदन किया जिसकी जांच करने उपरान्त इस कार्यालय द्वारा रिपोर्ट उच्च अधिकारियों को दिनांक 16.12.2011 को भेज दी गयी तथा महानिदेशक नगर तथा ग्राम आयोजना विभाग हरियाणा चंडीगढ़ ने जांच करने उपरान्त उक्त आवेदन को फिर से दिनांक 13.01.2014 को रिजेक्ट कर दिया गया। कार्यालय अभिलेखानुसार उपरोक्त स्थल पर अस्पताल चलाने के लिए किसी भी प्रकार की कोई अनुमति विभाग द्वारा प्रदान नहीं की गई है व उपरोक्त विषयक स्थल पर अस्पताल चलाने हेतु हरियाणा अनुसूचित सड़कें तथा नियंत्रित क्षेत्र के प्रतिबंध अनियमित विकास अधिनियम 1963 के तहत विभाग से अनुमति ली जानी अनिवार्य है। अवगत कराया जाता है कि इस कार्यालय द्वारा हरियाणा अनुसूचित सड़कें तथा नियंत्रित क्षेत्र के प्रतिबंध अनियमित विकास अधिनियम 1963 के तहत अवैध निर्माण में अस्पताल चलाने पर विभागीय स्तर पर कार्यवाही (कारण बताओ नोटिस दिनांक 10.03.2000, यथास्थिति आदेश दिनांक 01.05.2000 व पुलिस अधिकक,

पलवल को FIR दर्ज करवाने बारे पत्र दिनांक 28.08.2023 की प्रतियाँ संलग्नित) मल में लाई जा चुकी है। साथ ही संगठित कमेटी सदस्यों द्वारा दिनांक 28.10.2024 की प्रति भी **Haryana State Pollution Control Board** अवलोकनार्थ हेतु संलग्नित कर दी गई है। कृप्या विस्तारित रिपोर्ट आपको अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु प्रेषित है।

DTD

As reported above, the letters are signed. So, dispatch/ issue alongwith enclosures pls.

PA.

[Signature]
9/5/25

[Signature]
09/05/25

Show cause notice under sub section (1) & (2) of section 12 of the Punjab Schedule Roads and Controlled Areas (Restriction of Unregulated Development) Act. 1963.

No. 1821-22 Dated Faridabad the 10/3/67

To Sh. Prem Kumar Khullar, President of ABLE
R/o BBS Sector-15 Faridabad.

Whereas it has been reported to me that you have :

- i) Erected or re-erected a building at D.M. Road, Revenue Estate of Vill. Baharola
- ii) Made on extended, excavation at
- iii) Laid out means of access at road in contravention of section-3 or section 6 or in contravention of any condition by an order under section-8 of section 10 of the Punjab Scheduled Roads and Controlled areas Restriction of (unregulated Development) Act, 1963.
- iv) Used land situated at Revenue Estate of Vill. Baharola in contravention of the provisions of sub-section (1) of section 7 or section 12 of the Act. ibid.

You are hereby required to stop further construction and to appear on 17-3-67 at 10:00 AM in my office at D.T.P.(E), Sector-12, Huda Co. Complex, Faridabad and to show cause within a period of 7 (seven) days why you should not be prosecuted for change of land use and ordered to restore the building at D.M. Road, Revenue Estate of Vill. Baharola of land at Revenue Estate of Vill. Baharola in respect of which the aforesaid contravention has been committed to its original state or to being it in conformity with provision of the Act or the Rules framed there under :

In this connection you are also directed to bring the following documents on the date of hearing.

1. Copy of Registration Deed
2. Layout Plan of the construction
3. Layout Plan of the Colony
4. Copy of approved letter of the Colony

Distt. Town Planner Enforcement, Faridabad
Exercising the Power of Director,
Town & Country Planning, Haryana
under section 9, 12, 16 of Act No. 41
of 1963. BR

The Report of the Junior Engineer is attached herewith for information.

प्रेषक,
जिला नगर मौजनाकार, (ई)
फरीदाबाद ।

सेवा में,

निदेशक,
नगर तथा ग्राम आपूर्ति विभाग,
हरियाणा, - चण्डीगढ़

यादी क्रमांक :- 2054 दिनांक :- 1-5-2000

विषय :- भूमि उपयोग में परिवर्तन की अनुमति धारे : M/s एसोसिएशन फॉर
व्लाईटडनेस एंड लैण्डेसी इंजीनियरिंग, गांव बहरीला, तह. पलवल।

हवाला :- आपने कार्यालय के यादी क्रमांक 3597 दिनांक 13⁹/₂₀₀₀ के संदर्भ में।

वृत्त उपरिष्ठ हवालाचीन पत्र के साथ संलग्न पत्र क्रमांक
502 दिनांक 13/11/2000 को, ~~स. आ. पी. के.~~ सुल्लर, अच्युत,
एसोसिएशन फॉर व्लाईटडनेस, गांव बहरीला, तह. फरीदाबाद को
वितरित कर दिया है। दल की यह पत्र 5/11/2000 को वितरित
किया गया। जिसकी पावती मूल रूप में संलग्न कर एतद द्वारा
प्रेषित है।

संलग्न- मूल पावती

o/c जिला नगर मौजनाकार, (ई)
फरीदाबाद
zk

Regd/AD
Demolition Order
 Pastoring Copy

office copy.

Order under sub-section (2) the Section 12 of the Punjab Scheduled Roads and Controlled Areas (Restriction of Unregulated Development) Act, 1963. 73

No. 2055 dated Faridabad the 1-5-2000

To Sh. P.K. Khullar, Resident
 Association for Blindness & Leprosy Eradication
 R/O 885 sector-15, Faridabad

To whom so ever
 it may concern

Where as it was reported to me that you had :-

- (1) ✓ erected or re-erected a building at D.M. Road Vill Baharola Teh. Palwal
- (2) made or extended excavation at — do —
- (3) laid out means of access to — do — road
 in contravention of section 3 or section 6 or in contravention of any condition imposed by
 an order under section 8 or section 10 of the Punjab Scheduled Roads and Controlled Areas
 (Restriction of Unregulated Development) Act, 1963.
- (4) used land situated at Vill. Baharola Teh Palwal in contravention of the provision
 of sub-section (1) of 7 section 10.

And whereas vide my order No. 1821 dated 10/3/2000
 you were required to stop further construction and to appear and show cause as to why you should
 be ordered to restore, the building at revenue Estate of Vill. Baharola
 or land at Vill. Baharola, in respect of which the aforesaid contravention
 had been committed to its original state or bring it in conformity with the provisions of the Act or
 the Rules framed thereunder.

And whereas you have failed to show cause to the satisfaction of the undersigned against
 the proposed order for the reasons mentioned below: your reply is not satisfactory

Now, therefore, you are hereby upon to :

- (1) restore the building at as above
- (2) restore the land to its original state or to bring
 it in conformity with the provisions of the Act or the Rules, within a period of 30 days from the date
 of issue of this order. (SEVEN)

Distt. Town Planner Enforcement, Faridabad
 Exercising the Power of Director,
 Town & Country Planning, Haryana
 under section 9, 12, 16 of Act No. 41
 of 1963. BK

o/c

To

The District Town Planner Enforcement
Faridabad

Exercising the Power of the
Directs Town & Country Planning
Haryana.

Sub : Unauthorised Construction in the Controlled Area at... Palwal at vill Bahsada.
The following Unauthorised Construction was
observed by me during my visit of the Controlled
Area... Palwal.....

1. Case No. :- A.B.L.E. (Association for Blindness & Leprosy Eradication)
2. Owner's Name :- Prem Kumar Khullar
3. Father's Name :- Unknown
4. Permanent Address of the owner :- 885 Sector-15 Faridabad.
5. Present Address of the owner :- —do—
6. Area of Plot :-
7. Village/Hadbast No./Khasra No. Bahsada, 15/24, 18, 23, 24/A, 5, 6, 7
with aksh Sajra :-
8. Verification of ownership with proof :- Registry Copy
9. Construction/Constructed Area :- 100' x 40' Approximat
10. Date of detection of the Construction :-
11. Stage of Construction on the date of defection :- D.P.C. level.
12. Land use/Purpose :- Association for Blindness & Leprosy Eradication
13. Land use as per Dev. Plan :-
14. Class of Building (Kacha/Pacca) :- Pacca
15. Whether erection/re-erection/addition/alteration etc. :- Erection
16. Whether construction prior to the material date :- After material date
17. Whether any permission already taken from D. T. P. C. NO.
18. Nature of Violation : V/S 6, 7 & Act 41 of 1963
19. Reference No. to the field Book/Survey Sheet : No.
20. Remarks :

N. B. SITE PLAN ON REVERSE

Prem Kumar Khullar IE
Building Inspector/Sectional Officer
9/3/00

R.K.

From

District Town Planner
PalwalS.P. Office, Palwal
Diary No. 10734
Dated... 31/8/23...

To

Superintendent of Police,
Palwal

Memo No.

3016

Dated

28/08/2023

Sub :- Infringement of Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act of 1963-Lodging of FIR.

It has been brought to the notice of under signed that Association of Blindness and Leprosy eradication, R/o Village Behrola, Teh. & Distt. Palwal has erected unauthorized construction of Hospital at Khasra no. 24//7, 4, 5 min, 15//18, 24 min, 23 min, in the revenue estate of Village Behrola, Teh. & Distt. Palwal The nearest land mark to the aforementioned unauthorized construction is N.H. 19, Near Public Health Engineering Office. The aforesaid construction is being raised in violation of section 7 of Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act 1963 (hereinafter referred to as Act no. 41 of 1963) and rules framed thereunder. The aforesaid site of offender falls within notified controlled area declared around Palwal Distt. Palwal, on dated 04.07.1974 vide Gazette notification No. 3522-2TCP-74/24936 dated 04.07.1974 (copy enclosed).

1 Section 7 of Act no 41 of 1963 prohibits for change of land use before obtaining change of land use permission from the competent authority (Director General Town & Country Planning Haryana, Chandigarh) Section 7 of act no. 41 of 1963 profits for change of land use permission before changing the existing use of land from the competent of authority on payment of prescribed fees and charges to the Government the above named of under has the violated section-7 of act no. 1963 by changing the existing use of land from agriculture to commercial without obtaining change of land use permission from competent authority. The necessary show cause notice and restoration order under section 12 (2) of Act no 41 of 1963 has already been issued against the offender and the same have also been pasted at the site of unauthorized construction. The offender is deliberately continuing with the offence/violation/contravention of provisions of Act no. 41 of 1963 and rules framed thereunder.

2 It is further intimated that the contravention/violation of section 7 of Act of 1963 and rules framed there under is a punishable offence with imprisonment up to 3 years and fine up to Rs. 50,000, therefore you are requested to get the said unauthorized construction being done by the above named offender stopped immediately, investigate the matter and register a FIR against the above named offender as well as other offenders whose name gets associated with the above referred offence during course of investigation.

3 After registration of FIR, necessary sanction for prosecution of the offenders may be obtained from the Deputy Commissioner, Palwal as required under section 16 of Act of 1963 before putting the challan in the court of 1st class judicial magistrate (see section 15 of Act of 1963).

4 Please also find enclosed following documents procured/obtained showing association of above named offender to the aforesaid unauthorized colony.

- i Revenue documents-Jamabandi/Intkal/sale deeds.
- ii Copy of Show Cause Notice with Site plan showing location of unauthorized construction existing at site and Restoration.

These documents shall help you to investigate the offence and also during the prosecution of the above named offender.

5 It is further intimated that under section 12B of Act of 1963, police officer not below the rank of sub inspector has power to arrest such offenders (A Copy of relevant portion of section 12 B of Act of 1963 is enclosed for your ready reference). You are also requested to keep vigil in this area and surrounding area and bring an instance of unauthorized construction to the notice of this office as envisaged in section 12A of Act of 1963 is enclosed for your ready reference).

A copy of FIR and progress report of investigation into this matter maybe sent to his office for record purpose, please.

This complaint consists of 8 pages numbered as 1 to 8 as per detail given below:-

Sr. No.	Particular	Page no.
1.	Rejection Letter	1
2.	Mutation and Jamabandi	3
3.	Controlled Area Plan & notification of Controlled area	4-5
4.	Relevant portion of Section 11 A and 11B of Act of 1975	6-8

DA/as above

District Town Planner

Palwal

Dated

Wain
25/8/23

Endst No. 3077-19

o/c
28/08/2023

- A copy is forwarded to the following, for information and further necessary action, please.
- 1 Deputy Commissioner, Palwal
 - 2 Senior Town Planner (E&V), Haryana, Chandigarh
 - 3 Station House Officer (S.H.O.), Sadar, Distt. Palwal with relevant document chain no. 1 to 8.

District Town Planner
Palwal

Dated

Wain
25/8/23

o/c the Supdt. of Police, Palwal

R.O. No. 10734 Dated 31/8/23

Returned in original as the enclosures are not attached with this letter. Please send the same to this office so that further action could be taken accordingly.

as mentioned in the letter

District Town Planner
Palwal

Dated

o/c

Supdt. of Police
31/8/23
Palwal

DTP/PWL



Regional Office, Palwal Region
Haryana State Pollution Control Board
II - Floor , HSVP Office Complex,
Near Gymkhana Club, Sector -12, Palwal
Website - www.hspcb.gov.in E-Mail -
hspcbropal@gmail.com



No. HSPCB/PAL/2024/

Dated:

CERTIFICATE

Certified that the sample/samples of Trade Effluent of our industry M/s
Association for Blindness & Leprosy Eradication has
been collected on 28.10.2024 and has been marked and sealed in my
presence. It is further certified that samples have been collected in temper proof glass
bottle.

(Signature) / HSPCB
(Counter Signature)
Officer who collected sample

(Signature)
For Association for Blindness & Leprosy Eradication
Representative of the Unit
28/10/24

(Signature)
28/10/24
Mr. T. Singh
HKT Newy Shawa

(Signature)
RO HSPCB

(Signature)
Sub Divisional Officer (Civil)
PALWAL (Haryana)

Subject: Request for Extension to Respond – Reference HSPCB/PAL/2024/650 Σ Inbox x 



ABLE Charities <ableindia@yahoo.com>

to me ▾

Sat, Nov 16, 2024, 5:46 PM



Respected Madam,

In Reference to your letter number HSPCB/PAL/2024/650, Dated: 11/11/2024 I, Prem Kumar Khullar, defence veteran would like to inform you that we are not **capable** to reply details because there is lot of legalities involved please give us a month and after 11 December 2024, we will do reply probably.

With Best Regards,

Prem Kumar Khullar

ABLE INDIA CHARITIES

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 Cel: +91-9811157104

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